



**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA  
ORIGINAL APPLICATION NO.218/2024/EZ**

SANJAY KUMAR NAYAK ... APPLICANT.

-VERSUS-

STATE OF ODISHA & OTHERS ... RESPONDENTS.

**Compliance affidavit filed by Deputy Superintendent of  
Police (Crime), Puri in pursuant to the direction of Hon'ble  
National Green Tribunal, Eastern Zone Bench, Kolkata.**

I, Kalpana Kauri, aged about 47 years, D/O:-Late Kishore Chandra Kauri at present working as Deputy Superintendent of Police (Crime), Puri, At/Po/PS/Dist:-Puri do hereby solemnly affirm and state as follows:-

1. That I am the Investigating Officer in Kumbharapada P.S. Case No.181 of 2024. I am well aware with the facts mentioned in paragraph 6 of the Original Application as well as facts of the incident dated 29<sup>th</sup> May 2024. I am swearing this affidavit answering the averment made in paragraph 6 of the Original application only.
2. That in pursuance to order dated 04.11.2024 passed by this Hon'ble Tribunal in the present case, vide letter dated 04.11.2024, Superintendent of Police CID-CB, Odisha in its letter No.13624 Dated 21.11.2024 issued letter to the Superintendent of Police, Puri directing to file affidavit

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6-11-24*

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**PRADIPTA KUMAR MOHANTY**  
Notary, Cuttack Town  
Regd.No-ON-04/1995

indicating the "fire incident" occurred due to blast of illegal and banned crackers during Chandan Jatra of Lord Jagannath at Puri on 29.05.2024 resulting death of nearly 15 numbers of people and severely injured of 22 persons. Pursuant to said letter, the Superintendent of Police, Puri on dated 13.12.2024 directed the present deponent to file affidavit before Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

3. That the alleged incident i.e. blasting of fire crackers occurred on 29.05.2024 during Chandan Jatra of Lord Jagannath, Puri. Due to such unfortunate incident 42 persons sustained severely injury out of which 17 persons succumbed to the injury and rest 25 persons have already discharged from hospital and except 1 persons all have recovered from their injuries.
4. That soon after this incident, ASI of Police, Kumbharapada P.S. namely P.K Dalai lodged FIR before IIC, Kumbharapada Police Station which was registered as Kumbharapada P.S. Case No.181 of 2024 for commission of offence U/s.286/324/226/304/34 IPC read with Section 3,4,5 of Explosive Substances Act and Section 5 of Orissa Fireworks & Loud Speaker (Regulation) Act was registered. The IIC, Kumbharapada P.S. namely Jayadeep Mohanty himself took up the investigation in this case. Subsequently, as per order of Superintendent of Police, Puri vide DO No.1395 Dated 02.06.2024 communicated vide letter No.1736/RO Dated 02.06.2024, the present deponent took up investigation from

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the IIC, Kumbharpada on 03.06.2024. During investigation, it was well proved that injured/accused Chandan Bhoi along with other accused K.Raju Rao and accused Gobinda Nayak procured Explosive Fire Crackers from (1) Prasanta Kumar @ Mitu Nayak, (2) Tuku Ranjan Swain, (3) Jagannath Rout @ Jaga all are of village Brahmakhandi, P.S:-Charrichhak, Dist:-Puri and accused (4) Budhia Bhoi of village Orapata, P.S:-Charichhak, Dist:-Puri.

5. That it is respectfully submitted that, after this unfortunate incident, Govt. of Odisha sanctioned of Rs.4 Lakhs to each of the deceased person's family members also provided free treatment to all the injured persons.
6. That during investigation, it was also reveals that Tukuna Swain and Prasanta Kumar @ Mitu Nayak are licensed holder for manufacturing and selling of Fancy Crackers. Accused Jagannath Rout @ Jaga was manufacturing explosive fire crackers for Tuku Ranjan Swain and Budhia Bhoi was manufacturing explosive fire crackers for Prasanta Kumar Nayak @ Mitu Nayak. During investigation well prove case was made out against the above named accused persons. The present deponent arrested (1) Prashanta Kumar @ Mitu Nayak, S/O:-Bainkuntha Nayak, (2) Tuku Ranjan Swain, S/O:-Sudarsana Swain, (3) Jagannath Rout @ Jaga, S/O:-Pagal Rout all are of village Brahmakundi, PS:-Charichaka in the district of Puri and (4) Budhia Bhoi, S/O:-Bharat Bhoi of village

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Orapata, P.S:-Charichaka, Puri on 03.06.2024. The accused Gobinda Nayak, S/O:-Kanduri Nayak of village Naudikera, PS:-Chandanpur, Dist:-Puri was arrested on 05.06.2024 and forwarded them before learned SDJM, Puri.

7. That the accused person Chandan Bhoi and K. Raju Rao sustained severe injury on their person. During course of treatment the accused K. Raju Rao succumbed to his injury and accused Chandan Bhoi discharge from hospital but till date not recovered from his injury as he has sustained 75% burn injury on his person. Therefore, he is not arrested till date.
8. That the investigation of the case is already completed and preliminary charge sheet submitted on 27.09.2024 vide Charge Sheet No. 293 for commission of offence U/s.286/324/326/304/34 IPC read with Section 3,4,5 & 6 of Explosive Substances Act and Section 5 of Orissa Fireworks & Loud Speaker (Regulation) Act before learned SDJM, Puri keeping the investigation open U/s.173(8) of Cr.P.C. as one of the principal accused namely Chandan Bhoi is not arrested due to his health condition.
9. That, it is respectfully submitted that, Collector, Puri is the licensing authority for issue of license for manufacturing and selling of fancy crackers and green crackers only. The district police administration are ensuring regulation and prevention of illegal cracker manufacturing and selling by conducting

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regular inspection and raid of all the licensee as well as unauthorized manufacturers and sellers. In the year 2024, 48 numbers of cases instituted against illegal manufacturers and sellers and arrested the accused persons.

10. That this deponent craves leave to submit further affidavit/affidavits, if necessary in future.

12. That the facts stated above are true to the best of my knowledge and belief based on official records.

Identified by:-

P.S. Nayak.  
6/1/25.  
Advocate

Kalpana Kauri  
6-1-25  
Deponent.

**CERTIFICATE**

Certified that the cartridge papers are not readily available.

Cuttack

Date:06.01.2025

*Partha Sarathi Nayak*  
PARTHA SARATHI NAYAK  
ADDL. GOVT. ADVOCATE



Solemnly sworn before  
me by..... *Kalpana Kauri*  
being identified by..... *P.S. Nayak*  
at Cuttack Town Dated *06/01/2025* *Advocate*  
*06/01/2025*  
P.K. MOHANTY, Notary, Cuttack Town  
Regd. No-ON-04/1995